

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 253 of 2014 & IA No. 410 of 2014

Dated : 14th November, 2014

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Nayan Mani Borah, Technical Member**

In the matter of:

**Reliance Gas Transportation Infrastructure Ltd. ... Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. N. Venkataraman, Sr. Adv.
Mr. Sasi Prabhu, Mr. Gaurav Mita and
Mr. Vishnu Sharma
Counsel for the Respondent (s) : Mr. Anand K. Ganesan

ORDER

Learned counsel for the respondent seeks 10 days time to file reply. He is permitted to file the same within 10 days from today.

It is stated by the learned counsel for the appellant that on the last date of hearing before the other Bench of this Tribunal, there was an understanding on behalf of the respondent-Board that the tariff shall not be determined on the basis of the impugned order. This fact is not disputed by the learned counsel for the respondent. We accept the request of the learned counsel for the appellant that this fact should be introduced in the order passed today.

We therefore, direct that the tariff shall not be determined in pursuance of the impugned order which is under challenge before us till the next date of hearing.

Be listed for hearing on **11th December, 2014.**

**(Nayan Mani Borah)
Technical Member
sh/rkt**

**(Justice Surendra Kumar)
Judicial Member**